

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2873
TO BE ANSWERED ON 12.08.2026

ALLOCATION AND UTILIZATION OF NIRBHAYA FUND

2873. SHRI RANDEEP SINGH SURJEWALA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the year-wise and State-wise utilisation of the Nirbhaya Fund during the last five years against the total corpus allocated;
- (b) the specific safety infrastructure (One Stop Centres, women's helplines, CCTV networks) actually created and made operational using this fund, State-wise;
- (c) the amount of the fund that remains unutilised or lying idle as on date; and
- (d) the status of compliance with the Supreme Court's directions in Nipun Saxena v. Union of India and Others regarding victim compensation schemes funded from this corpus?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (c): The projects/ schemes under Nirbhaya Fund are demand driven. Upto Financial Year 2025-26, an amount of Rs. 7990.85 Cr. has been allocated by competent financial authorities in different ministries and departments under Nirbhaya Fund. Out of this, amount of Rs. 6703.02 Cr. has been released/utilised for the approved projects. Some of the projects under Nirbhaya Fund through different ministries and departments viz. Ministry of External affairs (MEA), Ministry of Housing and Urban Affairs (MoHUA), Ministry of Electronics and Information Technology (Meity) and Ministry of Railways (MoR) are not implemented State-wise. Hence, year-wise amount released/utilised to the States for the approved projects are not maintained. State-wise amount released/utilised for the projects since inception of the Nirbhaya fund is at Annexure-I.

The Ministry of Women and Child Development has implemented the schemes of One Stop Centre (OSC) and Women Helpline (WHL) under Nirbhaya Fund since 01.04.2015. OSCs provide integrated support and assistance to women in distress under one roof and facilitate immediate access to emergency services including police, medical, legal aid and counselling, psychological support. At present, 991 OSCs are functional across 36 States/UTs, covering entire geographical area of the country. These centres have assisted over 15.20 lakh women so far. Women Helpline (WHL), a toll-free 24-hours telecom service through short code 181, provides emergency and non-emergency response to women affected by violence across the country by referral service. Currently, WHL is operational in 35 States/ UTs. The Government of West Bengal has decided to join this scheme recently. WHL has handled 3.16 crore calls and assisted over 1.04 crore women. State/UT-wise details and other relevant data of

OSCs/WHL are available on the Mission Shakti Dashboard on the link <https://missionshakti.wcd.gov.in>.

Further, there is no specific project for CCTV networks under Nirbhaya Fund. However, CCTVs as components have been included in several projects under Nirbhaya Fund viz. Safe City project implemented by Ministry of Home Affairs, Integrated Emergency Response Management System (IERMS), Video Surveillance System at Konkan Railway Stations, Artificial Intelligence (AI) based Facial Recognition System (FRS) integrated with video surveillance systems implemented through Ministry of Railways, Installation of CCTV cameras in 16 women markets in Manipur project implemented through Government of Manipur, Installation of CCTV cameras at village panchayat level using the Nirbhaya Fund implemented through Ministry of Panchayati Raj and Installation of CCTV in 100 Buses of Sikkim Nationalised Transport (SNT) implemented through Ministry of Road Transport and Highways.

(d): In pursuance of direction of Hon'ble Supreme Court of India in W.P. (C) No. 565/2012 titled Nipun Saxena Vs. Union of India, National Legal Services Authority (NALSA) drafted a Compensation Scheme for Women Victims/Survivors of Sexual Assault/other Crimes, 2018. MHA had circulated the scheme devised by NALSA to all States/UTs for implementation vide their letter dated 28.06.2018. In view of the disparity in quantum of compensation notified by different States/UTs for victims of similar crimes, the Government of India issued the Central Victim Compensation Fund (CVCF) guidelines in October 2015 and revised guidelines in July 2016 which are available on the website of Ministry of Home Affairs viz www.mha.nic.in. Under the Central Victim Compensation Fund (CVCF) scheme, financial assistance of Rs. 200 Crores as a one-time grant has been released to all the States/UTs in 2016-17 to support their respective State Victim Compensation Scheme (VCS).

Annexure-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (C) OF RAJYA SABHA UNSTARRED QUESTION NO. 2873 TO BE ANSWERED ON 12.08.2026 REGARDING 'ALLOCATION AND UTILIZATION OF NIRBHAYA FUND'.

S.No.	State/ UT	Amount released and utilized since inception(In Crores)
1	Andhra Pradesh	147.70
2	Arunachal Pradesh	63.63
3	Assam	145.62
4	Bihar	178.29
5	Chhattisgarh	137.37
6	Goa	23.53
7	Gujarat	288.11
8	Haryana	102.94
9	Himachal Pradesh	57.89
10	Jammu and Kashmir	61.35
11	Jharkhand	82.12
12	Karnataka	602.20
13	Kerala	146.41
14	Madhya Pradesh	320.71
15	Maharashtra	361.31
16	Manipur	58.54
17	Meghalaya	52.78
18	Mizoram	62.11
19	Nagaland	90.28
20	Odisha	196.97
21	Punjab	97.63
22	Rajasthan	237.09
23	Sikkim	28.13
24	Tamil Nadu	448.17
25	Telangana	318.65
26	Tripura	31.79
27	Uttar Pradesh	746.26
28	Uttarakhand	72.11
29	West Bengal	171.82
30	A&N Islands	15.90
31	Chandigarh	81.36
32	DNH & DD	20.25
33	Delhi	485.47
34	Ladakh	6.34
35	Lakshadweep	9.22
36	Puducherry	20.73
